श्री राम चरण (खुर्जा) : मेरा पायंट आफ़ आर्डर है। मैंने आप को नियम 377 के मातहत लिखा है। मेरे क्षेत्र में मिलिटरी की छावनी में एक जमीन है, जो 500 रुपये सालाना के लीज़ पर दी हुई है, जब कि उस की मौजूदा कीमत 30,000 रुपये है। यह एक बहुत बड़ा स्कैंडल है। मैंने इस के बारे में क्वेस्चन्ज़ दिये हैं, कालिंग एटेंशन नोटिस भेजे हैं और मंत्री महोदय को डी० ओ० लैटर भी लिखा है, लेकिन सरकार की ओर से इस बारे में कोई उत्तर नहीं दिया गया है।

Mr. Speaker: I know it is something about Hyderabad. I have disallowed it. It is about some land dispute in Hyderabad or Secunderabad. He cannot raise it here.

श्री राम चरण : मैं आप की मदद चाहता हूं। आप मुझे रास्ता बताइये कि इस को किस तरह ठीक किया जाय।

श्री नाथ पाई : माननीय सदस्य आप से मार्ग-दर्शन चाहते हैं कि इस प्रश्न को किस तरह उठाया जाये।

Mr. Speaker: There is no point of order. He cannot bring it up like this. Even if it is important, whatever I have disallowed inside, you cannot raise it here. He is a new member and therefore, I heard him. There is no point of order.

Shri Hem Barua: May I seek some information from you, Sir? Yesterday you directed the External Affairs Minister to make a comprehensive statement on the Sino-Indian relations. At that time the statement of the minister did not embrace the question of the Chinese going in for a hydrogen bomb. That is yet to be replied to by the minister concerned or by Government.

Mr. Speaker: I think we are getting another statement tomorrow at 5 P.M. More details will be given then.

Shri Nath Pai: You have admitted the call attention notice. Perhaps of can be answered today.

Mr. Speaker: If the minister is ready, I have no objection.

Shri Hem Barua: We have submitted not only a call attention notice, but also an adjournment motion.

Mr. Speaker: I entirely agree with you. The statement is fixed for tomorrow. The minister can take it up today also if he is ready. But notice must be given to the hon. members on an important matter like that.

Shri Hem Barua: They should advance it.

Mr. Speaker: They have noted the feeling of the House and naturally they will consider it.

Shri Hem Barua: 5 P.M. tomorrow will be too late.

Mr. Speaker: It has already exploded. There is nothing late or early. I do not think by delaying it by 24 hours, anything will happen.

PAPERS LAID ON THE TABLE

Audit Report (Commercial), 1967

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of the Audit Report (Commercial), 1967, under article 15(1) of the Constitution. [*Placed in Library. See* No. LT—711/67].

Notifications under Essential Commodities Act

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(1) The Foodgrains Movement Restrictions (Exemption of

[Shri Annasahib Shinde]

certified Seeds) Amendment Order, 1967, published in Notification No. G.S.R. 898 in Gazette of India dated the 10th June, 1967.

(2) The Foodgrains Movement Restriction (Exemption to Food Corporation of India) Amendment Order, 1967, published in Notification No. G S R 899 in Gazette of India dated the 10th June, 1967. [*Placed in Library. See* No. LT-710/67]

13 hrs.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मेरा निवेदन है कि प्रधान मंत्री के वक्तव्य को इस समय न लिया जाये, क्योंकि मैं इस पर व्यवस्था का प्रश्न उठाना चाहता हूं । यह इतना महत्वपूर्ण प्रश्न है कि चाहे मैं कितना ही संक्षेप में क्यों न बोलूं, आठ दस मिनट तो लग ही जायेंगे । इस समय 1 बज गया है । इसलिये इस वक्तव्य को 2 बजे सदन के पुनः मिलन पर लिया जाये ।

एक माननीय सदस्य: अभी होने दीजिये ।

श्री मधु लिमये : अभी कैसे होगा ? मुझ को बोलना है । मैं एतराज कर रहा हूं इन के बयान पर ।

Mr. Speaker: All right we shall adjourn for lunch

13.01 hrs.

The Lok Sabha then adjourned for lunch till Fourteen of the Clock

---

The Lok Sabha then reassembled after lunch at Fourteen of the Clock

[MR. DEPUTY-SPEAKER *in the Chair*]

STATEMENT RE. ALLEGATION AGAINST CERTAIN CENTRAL MINISTERS

Mr. Deputy-Speaker: The Prime Minister will now make a statement.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है । मुझे इस पर सख्त एतराज है ।

श्री चन्द्रजीत यादव (आजमगढ़) : क्या प्राइम मिनिस्टर को स्टेटमेन्ट देने का अधिकार नहीं है ?

श्री मधु लिमये : मैं यही अर्ज करना चाहता हूं कि इस के द्वारा . . . . .

व्यवधान . .

Mr. Deputy-Speaker: Order, order. Please keep quiet. Let her make the statement. Have you any objection to her making the statement? If so, under what rule?

श्री मधु लिमये : उपाध्यक्ष महोदय .

Shri Vikram Chand (Chamba) Sir, I rise on a point of order

श्री मधु लिमये : मैं पहले खड़ा हूं, आप बीच में कैसे टपकते हैं ।

Mr. Deputy-Speaker: I will call the hon Member later. Now, let me hear his point of order

श्री मधु लिमये : मैं बता रहा हूं उपाध्यक्ष महोदय । साधारणतया मैं पहले व्यवस्था के प्रश्न पर खड़ा नहीं होता, लेकिन मुझे ऐसा लगता है कि अगर प्रधान मंत्री को बयान देने की इजाजत दी जाती है तो यह हमारी प्रक्रिया के खिलाफ काम होगा, परम्परा के खिलाफ होगा और अध्यक्ष महोदय के द्वारा जो निर्णय यहां पर 31 मई को दिया गया था उसकी अवहेलना होगी, उस में विशेषाधिकार का भंग होगा .

श्री चन्द्रजीत यादव : किस नियम में ?

श्री मधु लिमये : नियम मैं जानता हूं, आप कौन हैं. . . .